

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**IA No.202/2021  
And  
CP (IB) No.34/Chd/Pb/2021**

**Under Section 9 of the  
Insolvency & Bankruptcy  
Code, 2016**

**In the matter of:-**

Mann Cottex Pvt. Ltd. ...Petitioner-Operational Creditor

Versus

S S Spintex Ltd. ....Respondent-Corporate Debtor

And in the matter of:-

**IA No.202/2021**

Mann Cottex Pvt. Ltd. ...Applicant

Versus

S S Spintex Ltd. ....Respondent

**Present through Video Conferencing :-**

Mr. Pulkit Goyal, Advocate for the petitioner/applicant

**IA No.202/2021**

Heard the submissions made by the learned counsel for the petitioner/applicant. Notice be issued to the Corporate Debtor. In the meantime as the delay has taken place in filing the main application a sum of ₹5,000/- be paid towards cost to the "PM CARES Fund" before the next date of hearing, which is fixed for 03.05.2021.

**CP (IB) No.34/Chd/Pb/2021**

Section 9 application is yet to be examined by the Tribunal. The consideration of the main petition be posted to the next date of hearing, which is fixed for 03.05.2021.

Sd/-  
(Raghu Nayyar)  
Member (Technical)

Sd/-  
(P.S.N. Prasad)  
Member (Judicial)

April 07, 2021  
AV